

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.486/2017

New Delhi, this the 23rd day of February, 2017

**Hon'ble Mr. Shekhar Agarwal, Member (A)  
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)**

Ashish Kumar Meena (Aged about 24 years)  
S/o Ramraj Meena  
R/o VPO, Suratpura,  
Tehsil-Lalsot, Distt. Dausa,  
Rajasthan -303504. ....Applicant.  
Candidate toward SSC JE Exam-2015)

(By Advocate: Mr. Mr.Pushpinder Yadav)

**Versus**

1. Union of India  
Through its Secretary,  
Department of Personnel & Training,  
Ministry of Personnel, Public Grievance & Pension,  
North Block, CGO Complex,  
Lodhi Road, New Delhi.
  
2. Staff Selection Commission  
Through its Chairman (Head Quarter)  
Block No.12, CGO Complex, Lodhi Road,  
New Delhi-110 504. .. Respondents

(By Advocate: Mr. A.K. Singh)

**ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A):-**

The applicant was a candidate for the post of Junior Engineer in various disciplines for the examination, which commenced in the year 2015. Paper-I was held on 31.01.2016. In the marks statement published on 05.05.2016 he was shown to have obtained high merit position. Paper-II was conducted on 24.07.2016 in which the applicant participated. On 02.01.2017 the marks statement of the candidates was

issued. The applicant was shown to have been rejected although no reason for the same was given. He submitted a representation on 12.01.2017, which was rejected by the respondents vide order dated 25.01.2017 by assigning reason 'Language'. Hence, he was compelled to approach this Tribunal by filing this O.A. seeking the following relief:-

- “(a) *Call for the records of the case.*
- (b) *Quash and set aside the impugned action/order of the respondents rejecting the applicant's candidature reflected in their impugned decisions dated 02/01/2017 and 25.01 placed at Annexure A/1 and the reason assigned by way of Annexure A/2 published on 25.01.2017 to the extent they relate to the applicant.*
- (c) *Direct the respondents to restore the candidature of the applicant in the ongoing selection process of Junior Engineers (Civil, Mechanical, Electrical, Quantity Surveying & Contract) Examination 2015 and further consider the applicant's case for appointment as per his merit position along with others.*
- (d) *Accord all consequential benefits.*
- (e) *Award costs of the proceedings.*
- (f) *Pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicants.”*

2. At the very outset, learned counsel for the applicant submitted that this OA was fully covered by the decision of this Tribunal in OA Nos.215/2017 and two other connected OAs [**Sumit Kumar Etc. Ors. Vs. Union of India & Ors.** decided by a common order dated 21.02.2017] whereby the respondents were directed to process the candidature of the applicants therein in case they were not ineligible for any other reason. Learned counsel for the respondents agreed that this OA was similar to the case of **Sumit Kumar Etc.** (supra).

3. With the consent of the parties and for parity of reasons, this OA stands allowed in terms of the Tribunal's common order dated 21.02.2017 passed in **Sumit Kumar Etc.** (supra). No costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

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